

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 20th day of August, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. S. C. CHAUBE, A.M.

O.A. No. 653 of 2004

Mohd. Wasim Son of Late Sri Mohd. Hanif, Assistant, R/O 153,
Rabri Tola, Old City, Bareilly..... ..Applicant.

Counsel for applicant : Sri G.S.D. Mishra.

Versus

1. Union of India through its Secretary, Ministry of Agriculture, DARE, Krishi Bhawan, New Delhi.
2. Director General, I.C.A.R., Krishi Bhawan, New Delhi.
3. Secretary, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.
4. Director, Indian Veterinary Research Institute, Izzat Nagar.
5. Chief Admn. Officer, Indian Veterinary Research Institute, Izzat Nagar.
6. Assistant Admn. Officer (MRDPC), Indian Veterinary Research Institute, Izzat Nagar.

.....

..... Respondents.

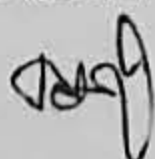
Counsel for respondents : Sri B.B. Sirohi.

ORDER (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri R.K. Dwivedi, holding brief of Dr. G.S.D. Mishra and Sri Dharmendra Tiwari, holding brief of Sri B.B. Sirohi, learned counsel for the respondents. We have also perused the pleadings.

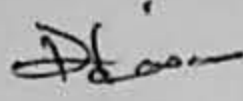
2. The applicant herein has prayed for issuance of a direction to the respondents to declare the result of the examination conducted in August, 2001 for the post of Assistant in the Indian Veterinary Research Institute, Izzat Nagar, Bareilly. It is alleged that for redressal of his grievance, applicant, ^{2/has 2} preferred representation dated 27.7.04. The first relief is that the respondents be directed to



consider the applicant's grievances as ^{contained} ~~contended~~ in his representation dated 27.3.2004. We are of the view that decision on the representation will take care of the ^{entire} grievance of the applicant and the other reliefs claimed in this O.A.

3. Accordingly this O.A. is disposed of at the admission stage itself with a direction to the respondents that the competent authority shall look into the grievance of the applicant and take appropriate decision on the representation in accordance with law expeditiously within a period of two months from the date of receipt of a copy of this order.

No order as to costs.


A.M.


V.C.

Asthana/